



2026:AHC:23917

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 448 of 2026

Prashant Rai

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rishi Kant Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. It is submitted that the consolidation proceedings were finalised up to the stage of Section 23 of the U.P. Consolidation of Holdings Act 1953 (in brevity UPOCH Act); however, without considering its implications, the consolidation operation has been cancelled by issuance of notification under Section 6(1) of the UPOCH Act.
3. Learned standing counsel has contended that the grievance of the petitioner can more appropriately be redressed by the Consolidation Commissioner, U.P., Lucknow (respondent no.2), and he has no objection in case a direction is issued for deciding the fresh representation to be moved by the present petitioner within a stipulated period, as may be directed by this Court.
4. In this conspectus, as above, no useful purpose would be served by keeping this matter pending; therefore, this court deems it appropriate to dispose of the present writ petition finally, without making any observation on the merits of the case as mentioned in the present writ petition, with liberty to the petitioner to file a fresh representation alongwith a certified copy of this order and self attested copy of the instant writ petition before the Consolidation Commissioner, U.P. Lucknow (respondent no.2) within three weeks from today qua his grievance, as averred in the instant writ petition, who shall consider and decide the said representation after conducting an inquiry as required, in accordance with law, expeditiously, preferably, within a period of five months from the date of receipt of such representation, if there is no other legal impediment.

5. With the aforesaid direction, present writ petition is **disposed of**.

February 4, 2026

vkg

(Dinesh Pathak,J.)